

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 29(ND)14

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Vinay Bhardwaj and Anr. V/s. M/s. Kritivaas Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner.

For the Respondent (s) : Mr. Mohit Aneja, Advocate

ORDER

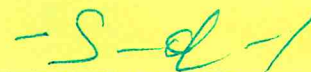
CA 225/2017 filed by the petitioner is for restoration of the petition which has been dismissed in default for the non-prosecution vide order dated 13.07.2017.

Though no reply has been filed by the Respondent. Mr. Mohit Aneja, Advocate, appearing on behalf of the Counsel for the Respondent vehemently opposes the said prayer. However, keeping in view the averments made and in the interest of justice, the same is allowed subject to the payment of Rs.5000/-.

To come up for final arguments on 24.04.2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)